

ITEM NO.8

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 26467/2018

(Arising out of impugned final judgment and order dated 30-01-2018 in AN No. 20417/2014 passed by the Customs Excise and Service Tax Appellate Tribunal, Circuit Bench Hyderabad)

COMMISSIONER OF CUSTOMS CENTRAL  
EXCISE AND SERVICE TAX

Petitioner(s)

VERSUS

THE INDIA CEMENT LIMITED

Respondent(s)

(IA No.150920/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150919/2018-STAY APPLICATION and IA No.150917/2018-CONDONATION OF DELAY IN FILING APPEAL and IA No.150918/2018-CONDONATION OF DELAY IN REFILING )

Date : 29-10-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG  
Mrs. B. Sunita Rao, Adv.  
Ms. Praveena Gautam, Adv.  
Mr. Anurag, Adv.  
Mrs. Neelam Chand, Adv.  
Mr. B. Krishna Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable on 14.11.2018 when other connected matters are coming up for hearing.

(SUSHIL KUMAR RAKHEJA)  
AR-CUM-PS

(RAJINDER KAUR)  
BRANCH OFFICER